

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2668**

**TO BE ANSWERED ON THE 14<sup>th</sup> DECEMBER, 2021/AGRAHAYANA 23,1943 (SAKA)  
FUNDS DISBURSED UNDER NDRF**

**2668. SHRI HIBI EDEN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the allocation of State Disaster Response Fund (SDRF) to States is based on the recommendations of successive Finance Commissions;**

**(b) if so, the basis and calculations of relief funds disbursed to the States under the National Disaster Response Fund (NDRF);**

**(c) whether there is any procedure by which States can appeal against the quantum of funds released and delay in allocation, if the same is insufficient for relief efforts; if so, the details of the same, and if not, the reasons therefor;**

**(d) the details of funds disbursed under NDRF in FY 2021-22 as on date, State-UT-wise; and**

**(e) the details of funds disbursed under NDRF in FY 2018-19, FY 2019-20, FY 2020-21, as on date, State-UT-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): The allocation of State Disaster Response Fund (SDRF) to the States is based on the recommendations of the successive Finance Commissions, set up under Article 280 of the Constitution, from time-to-time. Further, the disbursement of funds from SDRF and National Disaster Response Fund (NDRF) is governed by the Guidelines and Items and Norms of assistance from SDRF and NDRF, which are framed in consultation with all Stakeholders, including States**

and which are available on Ministry of Home Affairs website at [https://ndmindia.mha.gov.in/images/NDRFSDRF\\_06042017.pdf](https://ndmindia.mha.gov.in/images/NDRFSDRF_06042017.pdf) and <https://ndmindia.mha.gov.in/images/pdf/SDRF-NDRFNorms-dated8april2015.pdf>, respectively.

**The primary responsibility for disaster management rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters from the SDRF, already placed at their disposal, in accordance with Government of India's approved items and norms. In order to supplement the efforts of the State, additional financial assistance is extended from the NDRF, in case of disaster of 'severe nature', in accordance with the established procedure. The entire exercise requires adhering to the established procedure envisaged in the SDRF/ NDRF guidelines.**

**As per the laid down procedure, a three - tier system is followed for calculation of the additional financial assistance from the NDRF. Firstly, an on-the-spot assessment is made by an Inter-Ministerial Central Team (IMCT), comprising of representatives of sectoral Ministries/ Departments, along with the officials of the State concerned. The report of IMCT is then considered by the Sub-Committee of National Executive Committee (SC-NEC) chaired by the Union Home Secretary and consisting of representatives of various**

**Ministries concerned. Subsequently, the recommendations of SC-NEC are considered and approved by the High Level Committee (HLC) chaired by the Hon'ble Union Home Minister and consisting of the Union Finance Minister, Union Agriculture Minister and Vice-Chairman, NITI Aayog as Members. Funds are released from the NDRF after approval of the HLC.**

**State-wise details of funds disbursed/ released under the NDRF in Financial Years 2018-19 to 2021-22 (as on 09.12.2021) are given at Annexure.**

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**STATEMENT SHOWING STATE-WISE DETAILS OF RELEASE OF FUNDS UNDER  
NDRF DURING THE YEAR 2018-19 TO 2021-22 (AS ON 09.12.2021)**

(Rs. in crore)

Sl. No.	State	Release of funds from NDRF			
		2018-19	2019-20	2020-21	2021-22
1	2	3	4	5	6
1.	Andhra Pradesh	1004.88	570.91	657.029	--
2.	Arunachal Pradesh	132.49	--	59.34	--
3.	Assam	--	--	44.37	--
4.	Bihar	--	953.17	1255.27	--
5.	Gujarat	--	--	--	1000.00
6.	Himachal Pradesh	227.29	518.06	2.90	--
7.	Jharkhand	--	--	--	200.00
8.	Karnataka	959.84	3208.28	689.27	629.03
9.	Kerala	2,904.85	--	--	--
10.	Madhya Pradesh	334.00	1712.14	1891.79	--
11.	Maharashtra	2,088.59	5189.40	420.12	701.00
12.	Manipur	--	--	26.53	--
13.	Meghalaya	--	--	16.52	--
14.	Nagaland	195.99	176.52	1.335	--
15.	Odisha	341.72	3294.10	500.00	500.00
16.	Rajasthan	526.14	1949.59	68.65	--
17.	Sikkim	54.93	--	73.86	--
18.	Tamil Nadu	900.31	--	286.91	213.51
19.	Tripura	171.74	--	12.93	--
20.	Uttar Pradesh	157.23	--	--	--
21.	West Bengal	--	958.33	2250.28	300.00
<b>TOTAL</b>		<b>10,000.00</b>	<b>18,530.50</b>	<b>8,257.11</b>	<b>3,543.54</b>

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